

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 31st October, 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 36 of 2012.

A Bill further to amend the Chennai Metropolitan Water Supply and Sewerage Act, 1978.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai Metropolitan Water Supply and Sewerage (Second Amendment) Act, 2012.

Short title and Commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
Act 28 of
1978.

2. In section 37 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978,-

Amendment of section 37.

(1) in sub-section (7), for the expression "sanction", the expression "approve" shall be substituted;

(2) sub-section (8), shall be omitted;

(3) in sub-section (9), for the expression "sanctioned", the expression "approved" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

As per sub-section (8) of section 37 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978), the budget estimates of the Chennai Metropolitan Water Supply and Sewerage Board, as sanctioned by the said Board, shall be submitted to the Government for approval. Now, the Government have decided that the budget estimates of State Public Sector Undertakings and Statutory Boards need not be sent to Government for approval and it is for the Boards of the respective Public Sector Undertakings and Statutory Boards to scrutinise and approve the budget estimate, taking into account the instructions issued by the Government. Accordingly, the Government have decided to amend section 37 of the said Tamil Nadu Act 28 of 1978 suitably for the purpose in view.

2. The Bill seeks to give effect to the above decision.

K.P. MUNUSAMY,
*Minister for Municipal Administration
and Rural Development.*

A.M.P. JAMALUDEEN,
Secretary.